

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
SANTOSHI BARRIER FILM INDIA PRIVATE LIMITED OPERATING IN BUSINESS OF
PLASTICS SECTOR AT NAGPUR, MAHARASHTRA.

(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	Santoshi Barrier Film India Private Limited. Pan No.: AANCS3213P CIN: U25203MH2009PTC214185
2.	Address of the registered office	Plot No D-51, Butibori Industrial Area, Village Gangapur, Taluka Hingna, Nagpur-441122, Maharashtra
3.	URL of website	Not Available WITH RP
4.	Details of place where majority of fixed assets are located	Nagpur, Maharashtra
5.	Installed capacity of main products/ services	Not Available
6.	Quantity and value of main products/ services sold in last financial year	Quantity: Not Available Value:
7.	Number of employees/ workmen	Not Available
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	All Documents can be obtained by sending email at Process E-mail id: santoshibarrier.abc@gmail.com , palakdesai77@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Can be obtained by sending email at Process E-mail id: santoshibarrier.abc@gmail.com , palakdesai77@gmail.com
10.	Last date for receipt of expression of interest	25 th July, 2023
11.	Date of issue of provisional list of prospective resolution applicants	1 st August, 2023
12.	Last date for submission of objections to provisional list	7 th August, 2023
13.	Process email id to submit EOI	santoshibarrier.abc@gmail.com ,

- 1) All the EOI's received will be reviewed by Resolution Professional (RP) as well as the Committee of Creditors (CoC) and thereafter further information/ documents related to the process will be provided to the shortlisted parties. The RP/COC shall have discretion to change the criteria for the EOI at any point of time.

- 2) Further details are set out in detailed Invitation of Expression of Interest (EOI), which are to be read together with associated disclaimers and qualifications in EOI.

SD/-

CS Palak Swapnil Desai

Resolution Professional

Insolvency Professional - Regn. No.: IBBI/IPA-001/IP-P01517/2019 -2020/12515

AFA No: AA1/10490/02/150323/103976 (valid till 21st November, 2023)

Reg. Add: Flat No 901, 9th Floor, Park Vistas, Opp. Lallubhai Park, Near MTNL, Andheri (W), Mumbai-400 058

For, Santoshi Barrier Film India Private Limited

Date: 22nd June, 2023

Place: Mumbai



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not mass opinion.

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with expert analysis.

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**STATE BANK OF INDIA BRANCH : ADARSH COLONY BRANCH.
SYMBOLIC POSSESSION NOTICE (Rule-8(1))**

Whereas

The undersigned being the Authorized Officer of the State bank of India under the Securitisation and Reconstruction of Financial Assets and Security Interest Act, 2002 (the said Act) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice dated 11.04.2023 calling upon the borrower MR. RAJESH RAMESHCHANDRA RATHI to repay the amount mentioned in the notice being Rs.20,87,442.00 (Rs. Twenty Lac Eighty Seven Thousand Four Hundred and Forty Two Rupees Only) as on 11.04.2023. Plus accrued intt. as applicable cost, etc. within 60 days, from the date of receipt of the said notice.

The borrower and guarantors having failed to repay the amount, notice is hereby given to the borrower/guarantors and the public in general that the undersigned has taken possession of the property described herein below belonging to MR. RAJESH RAMESHCHANDRA RATHI. in exercise of powers conferred on him under section 13(4) of the said Act read with Rule 8 and 9 of the said Rule of this 16 Jun of the year 2023

The borrower/guarantors in particular and the public in general are hereby cautioned not deal with the property and any dealings with the property will be subject to the charge of the State Bank of India for an amount of Rs.20,87,442.00 (Rs. Twenty Lac Eighty Seven Thousand Four Hundred and Forty Two Rupees Only) as on 11.04.2023 Plus accrued intt. as applicable with interest, cost and incidental charges thereon.

Description of the Immovable property

FLAT NO. A-310 ON THIRD FLOOR SITUATED IN VING A-1 BUILDING KNOWN AS SUKH IN RAMI HERITAGE ON NAZUL PLOT NO. 9/38 (1/2,3/2,4-15) & 9/39 (1/1,2 TO 9, NAZUL SHEET NO 81, MOUJE AKOLA OPPOSITE R.T.O OFFICE AKOLA.TQ.& DIST.AKOLA HAVING CARPET AREA 57.70 SQ. MTRS. CONSIDERING AREA 29.50 SQ. MTRS OF UNDIVIDED SHARE OF LAND AND PERUSING 0.68 % WRITES IN THE BUILDING EAST- MAIN ROAD. WEST-APARTMENT NO-A-309 SOUTH-APTMENT NO.307 (AUTHORISED OFFICER)



CHOLAMANDLAM INVESTMENT AND FINANCE COMPANY LIMITED
Corporate Office : 1st Floor, 'Dare House', No. 2, N. S. C. Bose Road, Chennai - 600 001, TN.
Branch Office : Plot No. 12, 3rd Flr., Larsen & Tubro (L & T) Bldg., Opp. Wockhardt Hospital, Beside Karan Kothari Jewellers, Shankar Nagar, Nagpur - 440 010, MH.

APPENDIX IV [See rule 8 (1)] POSSESSION NOTICE (For Immovable Property)

WHEREAS the undersigned being the Authorized Officer of M/s. Cholamandlam Investment And Finance Company Limited, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 hereinafter called the Act and in exercise of powers conferred under Section 13(12) read with Rules 9 of the Security Interest (Enforcement) Rules, 2002 issued demand notices calling upon the borrowers, whose names have been indicated in Column [B] below on dates specified in Column [C] to repay the outstanding amount indicated in Column [D] below with interest thereon within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers in particular and the Public in general that theundersigned has taken Symbolic Possession of the properties mortgaged with the Company described in Column [E] herein below on the respective dates mentioned in Column [F] in exercise of the powers conferred on him under Section 13(4) of the Act read with Rule 9 of the Rules made there under.

The borrowers in particular and the Public in general are hereby cautioned not to deal with the properties mentioned in Column [E] below and any such dealings will be subject to the charge of M/s. Cholamandlam Investment And Finance Company Limited for an amount mentioned in Column [D] along with interest and other charges.

Under section 13(8) of the Securitisation Act, the borrowers can redeem the secured asset by payment of the entire outstanding including all costs, charges and expenses before notification of sale.

A Sr. No.	B Name and Address of the Borrower/s & Loan Account No.	C Date of Demand Notice	D Outstanding Amount	E Description of the Property Possessed	F Date of Possession
	Loan Account No. : XOHENAG00002168036 and HE02NAG0000004308 Borrower & Co-Borrower 1) Yogesh Ruprao Pachphohar 2) Kalyani Pankaj Patel 3) Sachin Ruprao Pachphohar Both Are R/A: Flat No. 403, Rewati Ganga Apartment, Near Garat Hotel, Sitabuldi, Nagpur, Maharashtra - 440012. 4) Ms. Trendz 5) Trendz Both Are R/A: B-3, Sitabuldi, Main Road, Sita Buldi, Nagpur, Maharashtra - 440012.	26.07.2022	Rs. 1,35,49,307.89/- (Rupees One Crore Thirty Five Laks Forty Nine Thousand Three Hundred and Seven and Paise Eighty Nine Only) as on 12.07.2022	Rewati Ganga Apartment, Apartment No. 403, Build Up Area 104.304 Sq.Mtr. Unsecured Share 5.681% of land Adm 10006.80 Sq.Mtr. (930.00 Sq.mtrs.) bearing Corporation House No.195, Cs. No. 2694/1/2 Sheet No. 69, Mouza Sitabuldi, Tah. Dist. Nagpur, Maharashtra. Bounded as:- On East: Road, On West : Land bearing No. 2695, 2696 and 2697, On North : By Land Bearing Cs.No.2692, On South: By land bearing Cs No. 2704.	20.06.2023 Symbolic Possession

Place : Nagpur, Maharashtra
Date : 20/06/2023

For Cholamandlam Investment and Finance Company Limited
Authorised Officer



OMKARA OMKARA ASSETS RECONSTRUCTION PRIVATE LIMITED
ASSETS RECONSTRUCTION PVT.LTD. Regd. Office: 9, M.P. Nagar, 1st Street, Kongu Nagar Extn., Tirupur-641607. (TN)
Corporate Office: C/515, Kanakia Zillion, Junction of LBS Road and CST Road BKC Annexe Near Equinox, Kuria (West), Mumbai - 400070. Tel:- 022-26544000 / 9079165314

PUBLICATION OF DEMAND NOTICE

Notice under Section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("SARFAESI Act") read with rule 3 (1) of the security Interest (Enforcement) Rules, 2002.

The undersigned being the Authorised Officer of Omkara Asset Reconstruction Private limited (OARPL) under Securitisation And Reconstruction of Financial assets and Enforcement of Security Interest Act, 2002 (the said Act) in exercise of power conferred under section 13(12) of the said Act read with Rule 3 of the security Interest (Enforcement) Rules, 2002, had issued Demand notice dated 30.05.2023 to the Borrower/Co-borrower/Mortgagor/Guarantors as described below (collectively referred to as Borrowers) under section 13(2) of the said Act, calling upon them, to repay the outstanding amount mentioned in the Demand notice issued to borrower that are also given below.

Further since some of the notices have been returned undelivered, present Notice is hereby further issued and published as an alternate service, to the said Borrower/Co-borrower/Mortgagor/Guarantors to pay to OARPL, within 60 days from the publication of this Notice. The amounts indicated herein below, together with further applicable interest from the date(s) mentioned below till the date of payment and/or realization, payable under the loan agreement read with other documents/writings, if any, executed by the said Borrower/Co-borrower/Mortgagor/Guarantors.

In order to secure due repayment of the entire outstanding loan, the following assets have been mortgaged or OARPL by the said Borrower.

Name of the Borrower/Co-borrower/Mortgagor/Guarantors	Demand Notice Amount	Description of secured Assets (Immovable Property)
1. Mohammad Imran Abdul Gaffar (Borrower) Near Kayyum Kirana Shop, Ramtir Nagar, Khair Mohd. Plot, Old City Akola - 444001.	Rs. 4,61,273/- (Rupees Four Lakhs Sixty One Thousand Two Hundred Seventy Three Only) as on 30.04.2023	The Plot situated at Mouje Sukapur, Akola Tq & Dist. Akola within the limits of Municipal Corporation, Akola in Field Survey No. 9/1/A, the Layout sanctioned by Hon. S.D.O. Akola vide Rev. Case No RCN/ 11/2/1967-68 decided on 11/11/1968 and out of the said layout Plot bearing No. 8 total admeasuring 5520 Sq Ft. (506.62 Sq. Mtrs) out of which plot East-West division southern corner plot having Nazul Sheet No. 9, Nazul Plot No. 2/26 which measures East side 35 ft (10.67 Mtr) West side 35 ft. (10.67 mtr). North side 28 ft (8.53 Mtr), South side 28 ft (8.53 Mtr.0, total area 91.07 Sq. Mtr. (980 Sq. Ft.) along with all construction standing there on present in and in future. The above mentioned plot bounded by: Towards East - Internal Road., Towards West - Land of Dr. Mujahid Husain, Towards North- Service of Sk. Jamir Sk. Munir, Towards South- Service Lane and thereafter Muslim Urdu High School.
2. Shahnaz Parveen Abdul Gaffar (Co-borrower & Mortgagor) Near Kayyum Kirana Shop, Ramtir Nagar, Khair Mohd. Plot, Old City Akola - 444001.	Rs. 4,61,273/- (Rupees Four Lakhs Sixty One Thousand Two Hundred Seventy Three Only) as on 30.04.2023	The Plot situated at Mouje Sukapur, Akola Tq & Dist. Akola within the limits of Municipal Corporation, Akola in Field Survey No. 9/1/A, the Layout sanctioned by Hon. S.D.O. Akola vide Rev. Case No RCN/ 11/2/1967-68 decided on 11/11/1968 and out of the said layout Plot bearing No. 8 total admeasuring 5520 Sq Ft. (506.62 Sq. Mtrs) out of which plot East-West division southern corner plot having Nazul Sheet No. 9, Nazul Plot No. 2/26 which measures East side 35 ft (10.67 Mtr) West side 35 ft. (10.67 mtr). North side 28 ft (8.53 Mtr), South side 28 ft (8.53 Mtr.0, total area 91.07 Sq. Mtr. (980 Sq. Ft.) along with all construction standing there on present in and in future. The above mentioned plot bounded by: Towards East - Internal Road., Towards West - Land of Dr. Mujahid Husain, Towards North- Service of Sk. Jamir Sk. Munir, Towards South- Service Lane and thereafter Muslim Urdu High School.
3. Shahzad Rizvi Mohd. Shafi (Guarantor) C/o Shueb Khan, Near Ahle Haidar Masjid, Habib Nagar, Hilal Society, Dakki Road, Akola-444001.	Rs. 4,61,273/- (Rupees Four Lakhs Sixty One Thousand Two Hundred Seventy Three Only) as on 30.04.2023	The Plot situated at Mouje Sukapur, Akola Tq & Dist. Akola within the limits of Municipal Corporation, Akola in Field Survey No. 9/1/A, the Layout sanctioned by Hon. S.D.O. Akola vide Rev. Case No RCN/ 11/2/1967-68 decided on 11/11/1968 and out of the said layout Plot bearing No. 8 total admeasuring 5520 Sq Ft. (506.62 Sq. Mtrs) out of which plot East-West division southern corner plot having Nazul Sheet No. 9, Nazul Plot No. 2/26 which measures East side 35 ft (10.67 Mtr) West side 35 ft. (10.67 mtr). North side 28 ft (8.53 Mtr), South side 28 ft (8.53 Mtr.0, total area 91.07 Sq. Mtr. (980 Sq. Ft.) along with all construction standing there on present in and in future. The above mentioned plot bounded by: Towards East - Internal Road., Towards West - Land of Dr. Mujahid Husain, Towards North- Service of Sk. Jamir Sk. Munir, Towards South- Service Lane and thereafter Muslim Urdu High School.
4. Shaikh Sajid Shaikh Bismillah (Guarantor) R/o- Hamja Plot, Washim Road, Old city, Akola-444002.	Rs. 4,61,273/- (Rupees Four Lakhs Sixty One Thousand Two Hundred Seventy Three Only) as on 30.04.2023	The Plot situated at Mouje Sukapur, Akola Tq & Dist. Akola within the limits of Municipal Corporation, Akola in Field Survey No. 9/1/A, the Layout sanctioned by Hon. S.D.O. Akola vide Rev. Case No RCN/ 11/2/1967-68 decided on 11/11/1968 and out of the said layout Plot bearing No. 8 total admeasuring 5520 Sq Ft. (506.62 Sq. Mtrs) out of which plot East-West division southern corner plot having Nazul Sheet No. 9, Nazul Plot No. 2/26 which measures East side 35 ft (10.67 Mtr) West side 35 ft. (10.67 mtr). North side 28 ft (8.53 Mtr), South side 28 ft (8.53 Mtr.0, total area 91.07 Sq. Mtr. (980 Sq. Ft.) along with all construction standing there on present in and in future. The above mentioned plot bounded by: Towards East - Internal Road., Towards West - Land of Dr. Mujahid Husain, Towards North- Service of Sk. Jamir Sk. Munir, Towards South- Service Lane and thereafter Muslim Urdu High School.

If the above-mentioned Borrower/Co-borrower/Mortgagor/Guarantors shall fail to make payment to OARPL as aforesaid, OARPL shall be free to exercise all or any of the rights against the above secured assets under section 13(4) of the Act and the applicable Rules, entirely at the risk of the said borrower as to the costs and consequences.

The above-mentioned Borrower/Co-borrower/Mortgagor/Guarantors is prohibited under the Act from transferring the aforesaid assets, whether by way of sale, lease or otherwise without the prior written consent of OARPL. Please note that any person who contravenes or abets contraventions of the provision of the said Act rules made thereunder, shall be liable for imprisonment and/or penalty as provided under the Act.

For Omkara Assets Reconstruction Private Limited
(Acting in its capacity as a trustee of Omkara PS 36/2021-22 Trust)
Place : Mumbai
Date : 22.06.2023

OMKARA OMKARA ASSETS RECONSTRUCTION PRIVATE LIMITED
ASSETS RECONSTRUCTION PVT.LTD. Regd. Office: 9, M.P. Nagar, 1st Street, Kongu Nagar Extn., Tirupur-641607. (TN)
Corporate Office: C/515, Kanakia Zillion, Junction of LBS Road and CST Road BKC Annexe Near Equinox, Kuria (West), Mumbai - 400070. Tel:- 022-26544000 / 9079165314

PUBLICATION OF DEMAND NOTICE

Notice under Section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("SARFAESI Act") read with rule 3 (1) of the security Interest (Enforcement) Rules, 2002.

The undersigned being the Authorised Officer of Omkara Asset Reconstruction Private limited (OARPL) under Securitisation And Reconstruction of Financial assets and Enforcement of Security Interest Act, 2002 (the said Act) in exercise of power conferred under section 13(12) of the said Act read with Rule 3 of the security Interest (Enforcement) Rules, 2002, had issued Demand notice dated 30.05.2023 to the Borrower/Co-borrower/Mortgagor/Guarantors as described below (collectively referred to as Borrowers) under section 13(2) of the said Act, calling upon them, to repay the outstanding amount mentioned in the Demand notice issued to borrower that are also given below.

Further since some of the notices have been returned undelivered, present Notice is hereby further issued and published as an alternate service, to the said Borrower/Co-borrower/Mortgagor/Guarantors to pay to OARPL, within 60 days from the publication of this Notice. The amounts indicated herein below, together with further applicable interest from the date(s) mentioned below till the date of payment and/or realization, payable under the loan agreement read with other documents / writings, if any, executed by the said Borrower/Co-borrower/Mortgagor/Guarantors.

In order to secure due repayment of the entire outstanding loan, the following assets have been mortgaged or OARPL by the said Borrower.

Name of the Borrower/Co-borrower/Mortgagor/Guarantors	Demand Notice Amount	Description of secured Assets (Immovable Property)
1. Mohammed Sabir Shaikh Rasool (Borrower & Mortgagor) Madina Tower-1, Ganga Nagar Lane 1, Washim Bypass Akola.	Rs. 18,47,831/- (Rupees Eighteen Lakhs Forty Seven Thousand Eight Hundred Thirty One Only) as on 30.04.2023	The plot situated at Mouje Tapiabad, Tq. & Dist. Akola previously within jurisdiction of Gram Panchayat Bhaurad at present within the area of Municipal Corporation, Akola in field survey No. 3/1, the layout sanctioned S.D.O. in case No. NAP-34/Tapiabad/05/1996-97 decided on 05/04/1997 and 27/05/1997 in the name of Husaniya Colony Layout and out of the said layout and the plot bearing No. 01, total admeasuring 1654 Sq.Ft. (153.75 Sq. M.) plot which is Bounded by: Towards East : Layout Road, Towards West : Layout Plot No. 2, Towards North: The layout of Jajowadi, Towards South: 9 Mtr. layout Road And over the above said plot admeasuring 1654 Sq.Ft. as per the resolution passed by Gram Panchayat, Bhaurad bearing resolution No. 5, dated 10/01/2013 the permission was sought to construct the apartment and as per the deed of declaration 21/03/2013 vide document No. 1275 and correction deed dated 20/02/2017 document No. 1527 the name to the apartment is given Madina Tower No. 1 and out of the said Madina Tower No. 1 residential + commercial apartment the third floor flat bearing No. T-2 (2 BHK) admeasuring built-up area 66.6 Sq.M, consisting hall, two room, kitchen, latrine, bathroom, door and windows alongwith right to use the common facilities in a building and proportionate undivided share in a land. The said third floor flat bearing No. T-2 is Bounded by: To the East : Layout Road, To the West : The plot of Farooque Master, To the North : Service Lane, To the South : Flat No. T-1, To the Ground : Second floor flat
2. Nadeem Rasool Sabir (Co-borrower & Mortgagor) Madina Tower-1, Ganga Nagar Lane 1, Washim Bypass Akola.	Rs. 18,47,831/- (Rupees Eighteen Lakhs Forty Seven Thousand Eight Hundred Thirty One Only) as on 30.04.2023	The plot situated at Mouje Tapiabad, Tq. & Dist. Akola previously within jurisdiction of Gram Panchayat Bhaurad at present within the area of Municipal Corporation, Akola in field survey No. 3/1, the layout sanctioned S.D.O. in case No. NAP-34/Tapiabad/05/1996-97 decided on 05/04/1997 and 27/05/1997 in the name of Husaniya Colony Layout and out of the said layout and the plot bearing No. 01, total admeasuring 1654 Sq.Ft. (153.75 Sq. M.) plot which is Bounded by: Towards East : Layout Road, Towards West : Layout Plot No. 2, Towards North: The layout of Jajowadi, Towards South: 9 Mtr. layout Road And over the above said plot admeasuring 1654 Sq.Ft. as per the resolution passed by Gram Panchayat, Bhaurad bearing resolution No. 5, dated 10/01/2013 the permission was sought to construct the apartment and as per the deed of declaration 21/03/2013 vide document No. 1275 and correction deed dated 20/02/2017 document No. 1527 the name to the apartment is given Madina Tower No. 1 and out of the said Madina Tower No. 1 residential + commercial apartment the third floor flat bearing No. T-2 (2 BHK) admeasuring built-up area 66.6 Sq.M, consisting hall, two room, kitchen, latrine, bathroom, door and windows alongwith right to use the common facilities in a building and proportionate undivided share in a land. The said third floor flat bearing No. T-2 is Bounded by: To the East : Layout Road, To the West : The plot of Farooque Master, To the North : Service Lane, To the South : Flat No. T-1, To the Ground : Second floor flat
3. Mohammad Naeem (Guarantor) Taj Nagar, Rafiq Kirana Shop, Shanti Nagar, Khair Mohd. Plot, Old city Akola.	Rs. 18,47,831/- (Rupees Eighteen Lakhs Forty Seven Thousand Eight Hundred Thirty One Only) as on 30.04.2023	The plot situated at Mouje Tapiabad, Tq. & Dist. Akola previously within jurisdiction of Gram Panchayat Bhaurad at present within the area of Municipal Corporation, Akola in field survey No. 3/1, the layout sanctioned S.D.O. in case No. NAP-34/Tapiabad/05/1996-97 decided on 05/04/1997 and 27/05/1997 in the name of Husaniya Colony Layout and out of the said layout and the plot bearing No. 01, total admeasuring 1654 Sq.Ft. (153.75 Sq. M.) plot which is Bounded by: Towards East : Layout Road, Towards West : Layout Plot No. 2, Towards North: The layout of Jajowadi, Towards South: 9 Mtr. layout Road And over the above said plot admeasuring 1654 Sq.Ft. as per the resolution passed by Gram Panchayat, Bhaurad bearing resolution No. 5, dated 10/01/2013 the permission was sought to construct the apartment and as per the deed of declaration 21/03/2013 vide document No. 1275 and correction deed dated 20/02/2017 document No. 1527 the name to the apartment is given Madina Tower No. 1 and out of the said Madina Tower No. 1 residential + commercial apartment the third floor flat bearing No. T-2 (2 BHK) admeasuring built-up area 66.6 Sq.M, consisting hall, two room, kitchen, latrine, bathroom, door and windows alongwith right to use the common facilities in a building and proportionate undivided share in a land. The said third floor flat bearing No. T-2 is Bounded by: To the East : Layout Road, To the West : The plot of Farooque Master, To the North : Service Lane, To the South : Flat No. T-1, To the Ground : Second floor flat
4. Shaikh Wasim Shaikh Mobeem (Guarantor) Near Madina Masjid, Khair Mohd Plot, Old City Akola.	Rs. 18,47,831/- (Rupees Eighteen Lakhs Forty Seven Thousand Eight Hundred Thirty One Only) as on 30.04.2023	The plot situated at Mouje Tapiabad, Tq. & Dist. Akola previously within jurisdiction of Gram Panchayat Bhaurad at present within the area of Municipal Corporation, Akola in field survey No. 3/1, the layout sanctioned S.D.O. in case No. NAP-34/Tapiabad/05/1996-97 decided on 05/04/1997 and 27/05/1997 in the name of Husaniya Colony Layout and out of the said layout and the plot bearing No. 01, total admeasuring 1654 Sq.Ft. (153.75 Sq. M.) plot which is Bounded by: Towards East : Layout Road, Towards West : Layout Plot No. 2, Towards North: The layout of Jajowadi, Towards South: 9 Mtr. layout Road And over the above said plot admeasuring 1654 Sq.Ft. as per the resolution passed by Gram Panchayat, Bhaurad bearing resolution No. 5, dated 10/01/2013 the permission was sought to construct the apartment and as per the deed of declaration 21/03/2013 vide document No. 1275 and correction deed dated 20/02/2017 document No. 1527 the name to the apartment is given Madina Tower No. 1 and out of the said Madina Tower No. 1 residential + commercial apartment the third floor flat bearing No. T-2 (2 BHK) admeasuring built-up area 66.6 Sq.M, consisting hall, two room, kitchen, latrine, bathroom, door and windows alongwith right to use the common facilities in a building and proportionate undivided share in a land. The said third floor flat bearing No. T-2 is Bounded by: To the East : Layout Road, To the West : The plot of Farooque Master, To the North : Service Lane, To the South : Flat No. T-1, To the Ground : Second floor flat

If the above-mentioned Borrower/Co-borrower/Mortgagor/Guarantors shall fail to make payment to OARPL as aforesaid, OARPL shall be free to exercise all or any of the rights against the above secured assets under section 13(4) of the Act and the applicable Rules, entirely at the risk of the said borrower as to the costs and consequences.

The above-mentioned Borrower/Co-borrower/Mortgagor/Guarantors is prohibited under the Act from transferring the aforesaid assets, whether by way of sale, lease or otherwise without the prior written consent of OARPL. Please note that any person who contravenes or abets contraventions of the provision of the said Act rules made thereunder, shall be liable for imprisonment and/or penalty as provided under the Act.

For Omkara Assets Reconstruction Private Limited
(Acting in its capacity as a trustee of Omkara PS 36/2021-22 Trust)
Place : Mumbai
Date : 22.06.2023

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR SANTOSHI BARRIER FILM INDIA PRIVATE LIMITED OPERATING IN BUSINESS OF PLASTICS SECTOR AT NAGPUR, MAHARASHTRA

(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN/ CIN/ LLP No.	Santoshi Barrier Film India Private Limited. Pan No.: AANCS3213P CIN: U25203MH2009PTC214185
2. Address of the registered office	Plot No D-51, Butibori Industrial Area, Village Gangapur, Taluka Hingna, Nagpur-441122, Maharashtra
3. URL of website	Not Available with Resolution Professional
4. Details of place where majority of fixed assets are located	Nagpur, Maharashtra
5. Installed capacity of main products/services	Not Available
6. Quantity and value of main products/services sold in last financial year	Quantity: Not Available Value: Not Available
7. Number of employees/ workmen	Not Available
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	All Documents can be obtained by sending email at Process E-mail id: santoshi.barrier.irc@gmail.com, palakdesai77@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Can be obtained by sending email at Process E-mail id: santoshi.barrier.irc@gmail.com, palakdesai77@gmail.com
10. Last date for receipt of expression of interest	25 th July, 2023
11. Date of issue of provisional list of prospective resolution applicants	1 st August, 2023
12. Last date for submission of objections to provisional list	7 th August, 2023
13. Process email id to submit EOI	santoshi.barrier.irc@gmail.com

1) All the EOI's received will be reviewed by Resolution Professional (RP) as well as the Committee of Creditors (CoC) and thereafter further information/documents related to the process will be provided to the shortlisted parties. The RP/CoC shall have discretion to change the criteria for the EOI at any point of time.

2) Further details are set out in detailed Invitation of Expression of Interest (EOI), which are to be read together with associated disclaimers and qualifications in EOI.

Sd/-
CS Palak Swapnil Desai
Resolution Professional

Insolvency Professional - Regn. No.: IBB/II/PA-001/II-P/01517/2019 -2020/12515
AFA No: AA1/10490/02/150323/103976 (valid till 21st November, 2023)

Reg. Add: Flat No 901, 9th Floor, Park Vistas, Opp. Lalubhai Park, Near MTNL, Andheri (W), Mumbai-400 058
Date: 22nd June, 2023
Place: Mumbai
For, Santoshi Barrier Film India Private Limited



Regd. Office: HDFC Bank Ltd.,
HDFC Bank House, Senapati Bapat Marg,
Lower Parel (W), Mumbai - 400 013.
Branch Office: Hdfc Bank Ltd., R.P.M. 3rd Floor, Land Mark Building,
Gorakshan Road, Old IT Squair, Akola.

POSSESSION NOTICE

(U/s. Rule 8 (1) - for immovable property)

Loan Account Nos. 453477072, 8340689 & 50200030138550

Whereas; the undersigned being the Authorized Officer of HDFC Bank Limited, under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under Section 13(12) read with Rule 9 of the Security Interest (Enforcement) Rules, 2002 has issued Demand Notice dated 13th Dec., 2022 under Section 13(2) of the said Act calling upon the borrower & Co-Borrower M/s. Shri Nrusinh Saraswati Dal Mill, Through its proprietor - R/o. Sr. No. 75/2, Umbarda Bazar, Karanjajalad, Washim - 444 105; Mr. Govind Sheshrao Tale & Mrs. Kalpana Govind Tale, Both R/o. - Datt Colony, Near Gajanan Maharaj Temple, Yashwant Colony, Karanja Lad, Dist. Washim - 444 105, to repay the amount mentioned in the said notice aggregating Rs. 20,95,996.29 (Rupees Twenty Lakh Ninety Five Thousand Nine Hundred Ninety Six and Paise Twenty Nine) as on 13-12-2022 together with further interest at contractual rates on the aforesaid amount, incidental expenses, costs, charges, etc. incurred till the date of payment and / or realization within 60 days from the date of the said notice.

The borrower mentioned herein above having failed to repay the amount, notice is hereby given to the borrower mentioned hereinabove in particular and to the public in general that the undersigned has taken Symbolic Possession of the property described herein below in exercise of powers conferred on him under Section 13 (4) of the said Act read with the Rule 8 of the said Rules on this the 16th day of June of the year 2023.

The borrower mentioned hereinabove in particular and the public in general are hereby cautioned not to deal with the said properties and any dealings with the said properties will be subject to the mortgage of HDFC Bank Limited, for an amount of Rs. 20,95,996.29 (Rupees Twenty Lakh Ninety Five Thousand Nine Hundred Ninety Six and Paise Twenty Nine) due as on 13-12-2022 together with further interest at contractual rates on the aforesaid amount, incidental expenses, costs, charges, etc. incurred.

Description of The Property

All that piece and parcel of below properties of Plot No. 33 N, Sheet No. 10, N Plot No. 66, Kasbe Karanja, Datta Colony, Near Vedant Public School, Karanja, TQ. Karanja, Dist. Washim-444 105.

Date : 22/06/2023
Place : Akola.
Sd/-
Authorised Officer, HDFC Bank Ltd.

Regional Office – II Nagpur 1st Floor, 90, Canal Road Ramdaspath, Nagpur - 440010
दूरभाष/Tel: 0712-2442441, ई – मेल/e-mail: ronag2rec@canarabank.com
E-Auction Date - 24.07.2023 at 11:30 AM TO 01:30 PM

E-Auction Sale Notice for Sale of Immovable Properties

E-Auction Sale Notice for Sale of Immovable Properties under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable properties mortgaged/charged to the Secured Creditor, the constructive/physical possession of which has been taken by the Authorized Officer of Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" basis on 24.07.2023 between 11:30am to 01:30pm for recovery of below mentioned dues of the Secured Creditor from respective borrower/guarantor mentioned below.

Sr. No.	Name of borrower	Branch	Total dues + Interest cost etc thereon	Description of property to be sold	Possession Constructive /Physical	Reserve price in Rs	Earnest money Deposit	Encumbrances
1.	M/S VATSALA SHRIRAM COLD STORAGE (BOR							

